

1. Sri. Narendra Modi,
Hon'ble Prime Minister
Government of India
New Delhi.

2. Sri.B.S.Yedyurappa
Hon'ble Chief Minister
State of Karnataka.

3. Chairman
Bar Council of India
New Delhi.

4. Chairman
Karnataka State Bar
Council
Bengaluru.

Sir/s

Sub : Requisition seeking financial package to Junior Advocates during Lockdown period.

With reference to the above subject matter, the whole world is suffering from Covid-19 attack. Our mother land is no exception. People of my country are coping with the Governments in containing this terrible Pandemic. In response to appeal of Hon'ble Prime Minister dated 24.03.2020 , entire nation come together in tackling the danger of Covid-19 and in this regard people from all walks of life by staying in their homes, leaving their profession, job business, work etc... are supporting the Lockdown call.

On 26.03.2020 Hon'ble Finance minister Smt.Nirmala Seetharam has announced package to women, farmers and laborers of an organized sector to bailout them from the Lockdown period.

The Advocates are working day and night to safe guard the interest of society. Advocate's are serving the society without any permanent income. In the back drop of complete Lockdown, courts were also completely closed. In this situation young / junior Advocates OF STATE are left with no earning. They are finding it very difficult to lead their life.

In this critical situation, the Central govt should announce the financial package to the young/junior Advocates of the state for their sustenance, in par with other packages announced.

The Bar Council of India and State Bar Councils should utilize the welfare fund amount to help the younger members of the bar.

I further appeal to the Hon'ble Chief Minister of Karnataka to provide all necessary assistance to the young/junior Advocates of our state.

I respectfully request you to consider this memorandum and act immediately.

Yours sincerely

A P Ranganatha

President

Advocates Association

Bangalore